THE MINISTER OF INFORMATION AND BROADCASTING (SHRI CM. IBRAHIM): (a) Yes, Sir.

(b) The allegations made therein are not borne out by facts.

## Detection of HIV Positive cases in Pondicherry

1643. SHRI RAM NATH KOVIND: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it has been reported that 1700 persons found to be HIV positive cases out of the 60,000 blood samples tested in recent past in Union Territory of Pondicherry;

(b) if so, whether organisation of such blood samples was made by Project Officer, AIDS Control, Pondicherry;

(c) whether Government propose to issue instructions to Project Officer, AIDS Control Programmes of all States and Union Territories to undertake samples of blood to detect HIV positive cases in their respective areas;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) As on 30th June, 1996 out of 67096 samples screened, 1864 HIV Positive cases have been reported from Govt, of Pondicherry so far.

(b) Blood samples were sent to Surveillance Centres in Pondicherry for surveillance purposes in coordination with State AIDS Programme Officer, Pon-dicherry.

(c) and (d) In all State and Union Territories of the country, there are 62 surveillance centres doing screening for blood to detect HIV Positive cases.

(e) Does not arise.

## News-item regarding PSF duty Evasion

## 1644. SHRI SATISH AGARWAL: SHRI BANGARU LAXMAN:

Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the news-item appearing in the Business Standard of 19th June, 19% under the caption "Probe into Rs. 1000 crores PSF Duty Evasion"; and

(b) if so, what action has been taken to recover the Central excise duty allegedly evaded by manufacturers of polyester staple fibre and its users?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) The Directorate General of Anti Evasion of Central Board of Excise and Customs has already initiated investigation against some manufacturers of Polyester Staple Fibres and Spinners of yarn. It has revealed, *prima-facie*, evasion of Central Excise duty of the order of Rs. 15 crores. A Show Cause Notice demanding central excise duty of Rs. 24.79 lakhs has been issued to one of the fibre manufacturer.

Recovery of proceedings can only be initiated after the alleged duty evasion is established and quantified by way of adjudication.

6.00 р.м.

## PAPERS LAID ON THE TABLE

- (1) Notification of the M/o Finance, (Deptt. of Eco. Affairs)
- (2) Notification of the State Bank of India
- (3) Notifications of the M/o Finance (Deptt. of Revenue).

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) (Madam) I lay on the Table185 Paper Laid

- I. A copy (in English and Hindi) of the following Notification of the Ministry of Finance (Department of Economic Affairs) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Trans fer of Undertakings) Act, 1970, to gether with a corrigendum and state ment giving reasons for the delay in laying the Notifications:—
  - United Bank Notification No. 1/ 95 dated the 22nd July, 1995 publishing the UNITED BANK OF INDIA Officer Employees Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulations, 1994.
  - (2) Indian Bank Notification No. SRC/223/50 dated the 23rd September, 1995 publishing the Indian Bank Officer Employees Acceptance of Jobs in Private Sector Concerns after Retirement (Amendment) Regulation, 1995.
- (Placed in Library. See No. LT-254/96]
- II. A copy (in English and Hindi) of the State Bank of India, Notifica tion No. SBD No. 5/1996, dated the 8th February, 1996, publishing the State Bank of Bikaner and Jaipur/Hyderabad/Indore/Mysore/ Patiala/Saurashtra/Travancore (Of ficers) Service Regulations, 1979. under sub-section (4) of Section 63 of the State Bank of India (Subsidi ary Banks) Act, 1959, together with a Statement giving reasons for de lay in laying the Notification.

[Placed in Library. See No. LT-255/96]

III. (a) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 271(E), dated the 8th July, 1996, to impose anti-dumping duty on Dead Burnt Magnesite. exported from People's of Re public of China, under Section 10 of the Customs Tariff Act, 1975, together with an Ex planatory Memorandum thereon.

- III. (b) A copy (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under Section 159 of the Cus toms Act, 1962, together with an Explanatory Memorandum:—
  - G.S.R. No. 139 (E) dated the 20th March, 19% publishing the Customs and Central Excise Duties Drawback (Amendment) Rules, 1995.
  - (2) G.S.R. No. ,247 (E) dated the 17th June, 1996.
  - (3) G.S.R. No. 248 (E) dated the 17th June, 1996.
  - (4) G.S.R. No. 249 (E) dated the 19th June, 1996.

Report and Accounts (1993-94) of the Indian Airlines Ltd., New Delhi and related papers.

[Placed in Library. See No. LT-256/%]

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND THE MINISTER OF STATE IN THE M/O PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): Madam On behalf of Shri CM. Ibrahim, I lay on the Table—

- I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—
  - (i) Annual Report and Accounts of the Indian Airlines Limited, New Delhi, for the year 1993-94, together with the Auditors' Report on the Accounts and the comments of the Comptroller